

(c) As on 1st June, 1984 about 3773 applications had been rejected by the Offices of the Textile Commissioner for reasons such as given below :

- (i) applications were not accompanied by prescribed documents or demand draft ;
- (ii) there was discrepancy in the facts as stated in the application and in the accompanying documents ;
- (iii) queries addressed to the applicants were returned by postal authorities with remarks "Addressed not known/not found" ;
- (iv) on further verification, looms were not found in existence ;

Filling up of Vacancies of Assistants Reserved for Direct Recruits

4630. SHRI PASALA PENCHALAI AH : Will the Minister of DEFENCE be pleased to state :

(a) the number of substantive vacancies in the Ministry in the grade of assistant (C.S.S.) reserved for direct recruitment as on 30th June, 1979, against which no direct recruits had been appointed till that date as mentioned in Sub-rule 6 (a) of rule 13 of the C.S.S. Rules 1962;

(b) the number of substantive vacancies in the grade of Assistant (C.S.S.) reported to the UPSC to be filled up on the basis of the Assistant grade examination, 1978 by his Ministry; and

(c) the number of substantive appointments made of persons included in the select list for the Assistant grade in his Ministry in terms of sub-rule 6 (a) of rule 13 of the C.S.S. Rules 1962?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) Sixteen substantive vacancies in the Mini-

stry of Defence in the grade of Assistant (C.S.S.) were reserved for direct recruitment as on 30th June, 1979, against which no direct recruits had been appointed till that date as mentioned in Sub-rule 6 (a) of rule 13 of the C.S.S. Rules 1962. Earlier, eleven substantive vacancies in the grade of Assistant (C.S.S.) were reported to the Department of Personnel & Administrative Reforms to be filled in on the basis of Assistant's Grade Examination, 1978.

(c) Forty Six.

Link Between the Income Tax Department and the Defaulters for Concealing Wealth

4631. SHRI DAULAT RAM SARAN :

SHRI RAJNATH SONKAR SHASTRI ;

Will the Minister of FINANCE be pleased to state :

(a) whether certain cases have come to the notice of Government where relatives and wards of some top functionaries of the intelligence wing of the Income Tax Department act as a link between the Department and the party hauled up for concealing wealth; and

(b) if so, the details thereof stating the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) No such case has come to the notice of the Government.

(b) Does not arise.

Air Services Between Bangkok-Calcutta-Madras via Port Blair and Between New Delhi-Port Blair

4632. SHRI MANORANJAN BHAKTA : Will the Minister of

TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to start air service between Bangkok-Calcutta-Madras via Port Blair;

(b) if so, the latest position thereof and when the said proposal is likely to be implemented;

(c) whether Government have received any representation from Andaman and Nicobar Administration for one flight to Port Blair direct from New Delhi via Nagpur and Visakhapatnam;

(d) if so, the details thereof; and

(e) whether Government propose to have concessional cargo rate for Port Blair considering the remoteness of the Islands as is done in the case of north-eastern region; if not, the reason therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) ; (a) No, Sir. There is however a proposal, to operate a direct service between Calcutta and Bangkok.

(b) Does not arise.

(c) No such representation appears to have been received in the Department of Civil Aviation. This is also being verified from the Andaman and Nicobar Administration.

(d) Does not arise.

(e) Indian Airlines is already offering 30% to 60% discounted rates for transportation of various commodities on their services between Calcutta-Port Blair and Madras-Port Bihar. There is no proposal to further reduce these rates.

Smugglers Arrested Under Cofeposa

4633. SHRI CHIRANJI LAL SHARMA :

SHRI SUBHASH YADAV :

Will the Minister of FINANCE be pleased to state :

(a) the number of smugglers arrested by Government State-wise during June and July, 1984;

(b) the number of these detained under GOFEPASA; and

(c) the value of the property seized from their possession or at their instance ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The number of persons arrested in connection with smuggling activities during the month of June and July, 1984 is 193 and 261 respectively.

Figures of number of persons arrested are not maintained State-wise. However, the figures of number of persons arrested in respect of various Collectorates are furnished in the Statement attached.

(b) During the period from 1st June, 1984 to 31st July, 1984, 214 persons were detained under the provisions of the COFEPOSA Act, 1974.

(c) Statistics regarding the details of the seizures made from the smugglers arrested under the Customs Act or detained under the COFEPOSA Act are not maintained separately. However, if the Hon'ble Members desire to have the information in respect of any particular person arrested/detained, the same will be collected and furnished.